

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:131

ANSWERED ON:18.02.2003

ALTERATIONS AND REGULARISATION OF ILLEGAL ALTERATIONS ADDITIONS IN DDA AND GHCS FLATS
ADHIR RANJAN CHOWDHURY;BHASKAR RAO PATIL;CHARAN DAS MAHANT;GADDE RAMAMOCHAN;M.V.V.S
MURTHI;NARESH KUMAR PUGLIA;NIVEDITA MANE;RAGHUNATH JHA;SRIPRAKASH JAISWAL;SURESH RAMRAO JADHAV
(PATIL)

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether the Government have allowed alterations and regularisation of illegal alterations/additions in DDA and Group Housing Co-operative Society Flats;
- (b) if so, the details thereof and reasons therefor;
- (c) whether the civil construction experts have expressed unhappiness on such a move as extensions and alterations may endanger human lives in case of an earthquake and stressed the need to re-examine the issue since it can cause structure of building unsafe;
- (d) if so, the facts thereof and reaction of the Government thereto;
- (e) whether the DDA are preparing any formula for collecting fees for allowing such alterations/additions;
- (f) if so, the details thereof;
- (g) whether any guidelines have been issued to MCD so as to follow the decision taken by the Government; and
- (h) if so, the response of the MCD in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT & POVERTY ALLEVIATION (SHRI RADHAKIRISHNAN)

(a)&(b): The Government has permitted the following additions/alterations in DDA flats, in additions to the approved list of 19 condonable items:

- (i) Fixing doors in back or front courtyards.
- (ii) Converting window into almirah, subject to availability of light and ventilation.
- (iii) Shifting of water storage tank/raising of the parapet wall up to 5` high and putting additional water storage tank at the location specified, subject to capacity of storage of water limited to 550 litres.
- (iv) Shifting of the front glazing doors/windows up to maximum outside up to existing chajja.
- (v) Construction of bathroom and WC in the rear courtyard, subject to the condition that the existing services are not affected.
- (vi) Covering of the open terrace with sloping roofs upto 9 ft. high with lightweight material such as fibre glass/AC sheets/GI sheets/pipes and standard angle iron sections etc. and enclosing with glazing.
- (vii) Inter-change the position of Kitchen, bathroom and WC with proper power connection, subject to structural safety.

The items at serial number

- (v) to
- (vii) would be permitted with the prior approval of DDA/MCD on due submission of detailed drawings by the allottee, duly certified by a qualified structural engineer, as per detailed procedure to be laid down by DDA.

(c)&(d): Reports to this effect have appeared in some newspapers. However, the Committee, constituted by the Government to examine the recommendations of the Technical Experts committee, while giving their recommendations, has considered the structural safety considerations and viewed that the structural stability of the building shall not be compromised while giving permission by the concerned Civic Agency.

(e)&(f): Yes, Sir. DDA has been advised to work out modalities for levying fee for allowing additional floor area.

(g)&(h): A copy of the instructions issued has also been sent to the Commissioner, MCD.